

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 383 of 2023

President Garden City Residential Welfare Society

... Applicant

Versus
NATIONAL GREEN TRIBUNAL
State of Punjab

... Respondents

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dm.
**Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana**

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Submitted by

Date: 05-02-2025
Place: Ludhiana


Environmental Engineer
Punjab Pollution Control Board,
Regional Office-2, Ludhiana

(On behalf of Punjab Pollution Control Board)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 383 of 2023

President Garden City Residential Welfare Society

... Applicant

Versus

State of Punjab

.... Respondents

Status Report by way of affidavit of Er. Daljit Singh, Environmental Engineer, Regional Office-2, Ludhiana on behalf of Punjab Pollution Control Board i.e. respondent no.1 in compliance to order dated 22.10.2024.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending before the Hon'ble National Green Tribunal. In compliance to various directions of the Hon'ble National Green Tribunal issued from time to time, the respondent Punjab Pollution Control Board is filing replies / status reports.
2. That the Hon'ble National Green Tribunal was pleased to pass an order dated 22.10.2024 thereby directing the Board to file an



Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

- affidavit disclosing the steps which have been taken to recover the EC of Rs 3,55,23,428/- imposed by the Board on respondent no.4.
3. That in compliance to the order dated 22.10.2024 of this Hon'ble Tribunal, it is submitted that the Board has taken following steps to recover the amount of Environmental Compensation amounting to Rs. 3,55,23,438/- imposed upon the Project Proponent (respondent No.4):
- i. The Board has requested Deputy Commissioner, Ludhiana vide office letter no. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 (**Annexure R-1/A**) to issue the following directions:
- a) To the Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
- b) To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.
4. That the Deputy Commissioner, Ludhiana vide office letter no. 26518/MA dated 18.12.2024 (**Annexure R-1/B**) has directed the Naib Tehsildar, Sahnewal to take necessary action for recovery of payment as per rules/regulations. Naib Tehsildar, Sahnewal has processed the case to take the permission for auction of property of the Project Proponent to recover the EC amount of Rs. 3,55,23,438/-. The office of Deputy Commissioner, Ludhiana vide letter no. 59/DRA/LRC dated 07.01.2025 (**Annexure R-1/C**) has informed the Naib Tehsildar, Sahnewal to effect the recovery of


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Environmental Compensation amounting to Rs. 3,55,23,438/- by auctioning the property of the Project Proponent.

5. That the Board has also requested M/s Dynamic Infra Developer Pvt. Ltd. (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) vide office letter no. 2996 dated 24.12.2024 and 86 dated 13.01.2025 (**Annexure R-1/D and Annexure R-1/E**) to deposit the Environmental Compensation of Rs. 3,55,23,438/- immediately, but no amount has been deposited by the Project Proponent in the office of the Board so far.
6. That in compliance to directions of Deputy Commissioner, Ludhiana as contained in letter no. 59/DRA/LRC dated 07.01.2025, Naib Tehsildar, Sahnewal vide letter no. 600 dated 23.01.2025 (**Annexure R-1/F**) informed the office of Deputy Commissioner, Ludhiana with endorsement to Punjab Pollution Control Board that vide letter no. 513/R dated 16.01.2025 Kanungo, Sahnewal has been requested to enter report on the land records of the Project Proponent and accordingly, report was entered in the Khata no. of Project Proponent i.e. 96/101, 301/331, 234/250, 235/251, 377/412, 447/487, 450/490, 451/491, 454/495, 458/499, 479/510, 493/540, 531/580, 534/583, 556/613, 466/507 land measuring 59-7 out of total land 185-10, in the year of 2024-25 vide report no.196 dated 14.01.2025 and was marked for auctioning conducted on 15.01.2025. As per the report no. 197 dated 15.01.2025, the officers of the Revenue Department along with officers of Punjab Pollution Control Board gathered for auctioning and total land of 59-7 in response to EC amount of Rs. 3,55,23,438/- was attached vide report no. 204 dated 21.01.2025.
7. That in addition to the above, the Board has imposed EC of Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 vide office order no. 466 dated 27.11.2024 upon the Project Proponent and the same was conveyed to the Project Proponent vide letter no. 6776 dated 29.11.2024 (**Annexure R-1/G**) with the request to deposit the


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Environmental Compensation of Rs. 11,80,000/-. Reminder was issued vide office letter no. 2983 dated 23.12.2024 and 84 dated 13.01.2025 (**Annexure R-1/H and Annexure R-1/I**) to deposit the above said EC amount with the office of the Board, but no amount has been deposited by the Project Proponent in the office of the Board so far.

8. That the Punjab Pollution Control Board is making sincere efforts to recover the amount of Environmental Compensation from the Project Proponent and the same will be recovered in due course of time.
9. That the status report is submitted in compliance to order dated 22.10.2024 for kind consideration of the Hon'ble Tribunal.

Submitted by


Deponent

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-2, Ludhiana

(On behalf of Punjab Pollution
Control Board)

Date: 05-02-2025

Place: Ludhiana

Verification:

Verified that the contents of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the affidavit is false and nothing material has been concealed there from.


Deponent

Environmental Engineer
Punjab Pollution Control Board,
Regional Office-2, Ludhiana

(On behalf of Punjab Pollution
Control Board)

Date: 05-02-2025

Place: Ludhiana



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PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 2653

Dated: 28/10/2024

Reminder-1

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharaur, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no.5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana.

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

DA/- As Above

Endst. no. 2654

Environmental Engineer,
Regional Office-2, Ludhiana
Dated 28/10/2024

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.

Environmental Engineer,
Regional Office-2, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



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PUNJAB POLLUTION CONTROL BOARD



e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.2698

Dated: 05/11/2024

Reminder-2

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024 & 2653 dated 28.10.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharaur, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Board's Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no.5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4 Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

DA/- As Above

Endst. no. 2699

Dated 05/11/2024

Environmental Engineer,
Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.

Environmental Engineer,
Regional Office-2, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



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PUNJAB POLLUTION CONTROL BOARD



www.ppcb.org

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.2775.....

Dated: ...22/11/24.

Reminder-3

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024 & 2698 dated 05.11.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in-spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33 A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.


It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.


DA/- As Above


Endst. no. 2776

Dated 22/11/24


Environmental Engineer,
Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.


Environmental Engineer,
Regional Office-2, Ludhiana


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



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PUNJAB POLLUTION CONTROL BOARD



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PPCB/RO-2/No. 2923

Dated: 12/12/24

Reminder-4

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

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Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

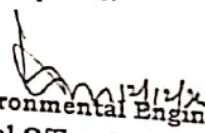
authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

DA/- As Above


Environmental Engineer,
Regional Office-2, Ludhiana

Endst. no. _____

Dated _____

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.

sd _____
Environmental Engineer,
Regional Office-2, Ludhiana


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

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e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 2985

Fegd/Email

Dated: 23/12/2024

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024 & 2923 dated 12.12.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in-spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018:

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana


Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office:

1. To issue directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.
2. To issue directions to the revenue department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.


DA/- As Above


 23/11/24
Environmental Engineer,
Regional Office-2, Ludhiana

Endst. no. _____

Dated _____

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.


Environmental Engineer,
Regional Office-2, Ludhiana


Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.81....

Regd/Email

Dated: 13/01/2025

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024 and 2985 dated 23.12.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharaur, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Board's Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no. 5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

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Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office:

1. To issue directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.
2. To issue directions to the revenue department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.

DA/- As Above

Endst. no. 82

Dated 13/01/2025

Environmental Engineer,
Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.

Environmental Engineer,
Regional Office-2, Ludhiana

Through email (sahnewaltehsil@gmail.com)/ Registered post

Endst. no. 83

Dated 13/01/2025

A copy of the above is forwarded to the Naib Tehsildar, Sahnewal, Ludhiana for her information and necessary action, please. You are requested to intimate the latest status of recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws, so that, reply to be filed in Hon'ble NGT may be prepared, accordingly in time.

Environmental Engineer,
Regional Office-2, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਤਰੱਤ ਅਤੇ ਜਰੂਰੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ
ਸਾਹਨੇਵਾਲ

ਨੰ- 26518/ ਐਮ.ਏ

ਮਿਤੀ -18-12-2024

ਵਿਸ਼ਾ-

Urgent Compliance of order passed in Original Application No. 383 of 2023 (In Ref. President Garden Welfare Society Vs SOP & Ors.)

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 21319/ਐਮ.ਏ ਮਿਤੀ 28-10-2024, ਪੱਤਰ ਨੰਬਰ 25051/ਐਮ.ਏ ਮਿਤੀ 22-11-2024 ਅਤੇ ਪੀ.ਪੀ.ਸੀ.ਐਚੀ ਦੇ ਪੱਤਰ ਨੰਬਰ 2698 ਮਿਤੀ 05-11-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 22-10-2024 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਬਣਦੀ ਰਿਕਵਰੀ ਕਰਨ ਲਈ ਕਈ ਵਾਰ ਲਿਖਿਆਂ ਜਾ ਚੁੱਕਿਆਂ ਹੈ। ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਆਪ ਵੱਲੋਂ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾ ਰਹੀ।

ਕਿਉਂਜੋ ਉਕਤ ਕੇਸ ਵਿੱਚ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 11-02-2025 ਨਿਸਚਿਤ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਮੁੜ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਰਿਕਵਰੀ ਸਬੰਧੀ ਚੁਲ੍ਹਾ/ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੇਚਲਾ ਕੀਤੀ ਜਾਵੇ। ਉਕਤ ਕੇਸ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਵਾ ਨਾ ਭੇਜਣ ਦੀ ਸੂਰਤ ਵਿੱਚ ਜੇਕਰ ਮਾਨਯੋਗ ਨੇਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਕੋਈ ਚੁਰਮਾਨਾ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਨਿਰੋਲ ਜਿੰਮਵਾਰੀ ਆਪ ਦੇ ਵਿਭਾਗ ਦੀ ਹੋਵੇਗੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿਠ ਅੰਕਣ ਨੰ- 26519-20/ ਐਮ.ਏ

ਮਿਤੀ-18.12.2024

ਇਸ ਦਾ ਉਤਾਰਾ:

1. ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।
2. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 2698 ਮਿਤੀ 05-11-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆਂ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਵਿੱਚ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ ਜੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੇਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

Annexure- R-1/1

ਦਸ

(ਡੀ.ਆਰ.ਏ.ਆਰ.)

ਵਾਇਸ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਸਾਹਨੇਵਾਲ

ਕਿਸ:

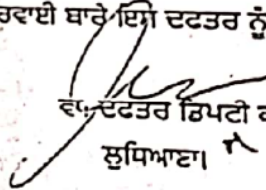
ਨੰਬਰ 59 ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ 7-1-2025
Urgent Compliance of order passed in Original Application No. 383 or 2023 (In
Rel. President Garden Welfare Society Vs SOP & Ors.)

ਹਵਾਲਾ

ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 479/ਰੀਡਰ ਮਿਤੀ 31.12.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਵਿੱਚ ਕੱਢੀ ਗਈ ਰਿਕਵਰੀ ਦੀ ਰਕਮ 3,55,23,438/-ਰੁਪਏ ਦੀ ਵਸੂਲੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬਾਕੀਦਾਰ President Garden Welfare Society ਪਾਸੋਂ ਰਿਕਵਰੀ ਦੀ ਰਕਮ ਜਮਾ ਨਾ ਕਰਵਾਉਣ ਕਾਰਨ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਮਿਤੀ 11.11.1980 (ਬੰਡੀ ਓ) ਮਤਾਬਕ ਪੰਜਾਬ ਲੈਂਡ ਰੇਵੇਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਕੁਲੈਕਟਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਖਾਵਰਾਂ ਤਹਿਤ ਬਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ਨਿਲਾਮ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਮਿਤੀ 04.1.2025 ਦਿੱਤੀ ਜਾਦੀ ਹੈ।

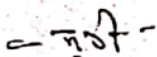
ਇਸ ਲਈ ਉਕਤ ਦੇ ਮੱਦੇਨਜਰ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਕੇਸ ਸਬੰਧੀ ਬਣਦੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਬਾਰੇ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਨੂੰ ਅਤਿ ਜਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।


ਵਪ-ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ.

ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ.

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਤੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਵਾ: ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.2996...

Regd./email

Dated:24/12/2024

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dhlon Road, Sahncwal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.
Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024 and 4230-31 dated 23/07/2024.

As you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act. 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08 01.2024.

Earlier, you are requested to deposit Environmental Compensation amount within 7 days vide this office letter no. 79 dated 23/01/2024 and 613-14 dated 06/03/2024. But, no amount deposited by the project proponent. Hence, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, among the other decisions following decision was also taken:

"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately falling which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 2997

Dated 24/12/2024

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-I, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024 and this office letter no. 79 dated 23/01/2024, 4230-31 dated 23/07/2024 & 613 dated 06/03/2024.

Environmental Engineer.
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.86.....

Regd./email

Dated:13/01/2025

To

✓
M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.
Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

In reference to the above referred letters, as you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08.01.2024.

Earlier, you are requested to deposit Environmental Compensation amount within 7 days vide this office letter no. 79 dated 23/01/2024 and 613-14 dated 06/03/2024. But, no amount deposited by the project proponent. Hence, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, among the other decisions following decision was also taken:

"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 87

Dated 13/01/2025

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-I, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

Environmental Engineer

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

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ਦਫਤਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
(ਡੀ.ਆਰ.ਏ. ਸ਼ਾਖਾ)
ਲੁਧਿਆਣਾ

ਨੰਬਰ 600 /ਰੀਡਰ ਮਿਤੀ 23-1-2025

ਵਿਸ਼ਾ: Urgent Complicance of order passed in Original Application NO. 383 or 2023 (in Ref. President Garden Welfare Society Vs SOP & Ors.)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਹੁਕਮ ਪੱਤਰ ਨੰਬਰ 59/ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ 07-1-2025 ਰਾਹੀਂ Garden Welfare Society ਪਾਸੋਂ ਰਕਮ 3,55,23,438/- ਰੁਪਏ ਦੀ ਰਕੱਵਰੀ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਮਿਤੀ 11-11-1980 ਮੁਤਾਬਿਕ ਪੰਜਾਬ ਲੈਂਡ ਰੇਵੀਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਨਿਮਨ ਹਸਤਾਖਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਪਾਵਰਾਂ ਤਹਿਤ ਬਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ਨਿਲਾਮ ਕਰਨ ਦੀ ਪਰਵਾਨਗੀ ਦਿਤੀ ਗਈ ਸੀ। ਆਪ ਜੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 513/ਆਰ. ਮਿਤੀ 16-01-2025 ਤਹਿਤ ਕਾਨੂੰਗੋ ਹਲਕਾ ਸਾਹਨੇਵਾਲ ਨੂੰ ਫਰਮ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ/ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ ਦੇ ਖਾਤਾ ਨੰਬਰ 96/101, 301/331, 234/250, 235/251, 377/412, 447/487, 450/490, 451/491, 454/495, 458/499, 479/510, 493/540, 531/580, 534/583, 556/613, 466/507, ਕੁੱਲ ਰਕਬਾ 185-10 ਵਿੱਚੋਂ ਰਕਬਾ 59-7 ਇਸ ਰਕਬੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰੋਜਨਾਮਚਾ ਵਾਕਿਆਤੀ ਸਾਲ 2024-25 ਦੇ ਰਪਟ ਨੰਬਰ 196 ਮਿਤੀ 14-1-2025 ਵਿੱਚ ਮਿਤੀ 15-1-2025 ਨੂੰ ਨਿਲਾਮੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਪਿੰਡ ਧਰੋੜ ਵਿੱਚ ਮੁਸਤਫੀ ਮੁਨਾਦੀ ਦੀ ਰਪਟ ਦਰਜ ਹੈ ਅਤੇ ਰਪਟ ਨੰਬਰ 197 ਮਿਤੀ 15-1-2025 ਨੂੰ ਸਬੰਧਤ ਮਹਿਕਮਾ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਮੁਲਾਜਮ ਹਾਜਰ ਹੋਏ। ਪੱਤਰ ਵਿੱਚ ਦਰਜ ਕੁੱਲ ਰਕਬਾ 59-7 ਬਦਲੇ 3,55,23,438/- ਰੁਪਏ ਬਾਹੱਕ ਫਰਮ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ/ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ ਦਾ ਰਕਬਾ ਰਪਟ ਨੰਬਰ 204 ਮਿਤੀ 21-1-2025 ਰੋਜਨਾਮਚਾ ਵਾਕਿਆਤੀ ਰਾਹੀਂ ਅਟੇਚ ਕੀਤਾ ਗਿਆ। ਕੰਪਿਊਟਰਾਇਜ਼ ਫਟਵ ਦੀ ਕਾਪੀ ਨਾਲ ਸ਼ਾਮਲ ਹੈ। ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ
ਸਾਹਨੇਵਾਲ

ਪਿੱਠ ਅੱਕਣ ਨੰਬਰ ਮਿਤੀ

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਜੇਨ 2 ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਮਿਤੀ
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ
ਸਾਹਨੇਵਾਲ

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in email:- ppcbzo1ldh@gmail.com

No. 6.7.76.....

Dated 29/11/24

To

M/s Dynamic Infradeveloper Pvt. Ltd,
 (Project - Garden City, Village Dharour,
 Dehlon Road, Sahnewal Ludhiana),
 30/27, 1st Floor, East Patel Nagar,
 New Delhi-110008.

Subject:- Imposition of Environmental Compensation upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Ref:- Board's order no. 466 dated 27.11.2024.

Please find enclosed a copy of order no. 466 dated 27.11.2024 passed by the Competent Authority of the Punjab Pollution Control Board, in which Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) has been imposed upon the project proponent for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days).

You are therefore, requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- in the office of Regional Office-2, Ludhiana, immediately, please.

DA/ Order no. 466 dated 27.11.2024

Addl. Senior Environmental Engineer

Endst. No.

Dated.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and ensure compliance of directions issued vide order no. 466 dated 27.11.2024. It is also requested to get delivered an order no. 466 dated 27.11.2024 to the subject cited project proponent, please.

DA/ Order no. 466 dated 27.11.2024

Addl. Senior Environmental Engineer

Environmental Engineer,
 Punjab Pollution Control Board
 Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 2983

Regd./email

Dated: 23/12/2024

To

M/s Dynamic Infradeveloper Pvt. Ltd,
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana),
30/27, 1st Floor, East Patel Nagar,
New Delhi-110008.

Subject: Imposition of Environmental Compensation amounting to Rs. 11,80,000/- upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana), 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Reference: Board's Letter no. 466 dated 27/11/2024 and 6776 dated 29/11/2024.

In reference to above referred letters (copy attached), you were requested to deposit Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) in this office vide letter no. 6776 dated 29/11/2024 for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days). But, no amount has been deposited by you in this office, so far.

You are therefore, once again requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 (236 days) in Regional Office-2, Ludhiana, immediately.

DA/Copy of letter no. 6776 dated 29/11/2024 alongwith copy of Order no. 466 dated 27.11.2024.

Environmental Engineer

Endst. no. 2984

Dated 23/12/2024

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana w.r.t. Zonal Office-1, Ludhiana letter no. 6776 dated 29/11/2024.

Environmental Engineer

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 84

Regd./email

Dated: 13/01/2025

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation amounting to Rs. M/s Dynamic Infradeveloper Pvt. Ltd. (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of the Environmental Laws.

Reference: Board's letters no. 466 dated 27/11/2024 and this office letter no. 2996 dated 24/12/2024 & 2983 dated 23/12/2024.

In reference to above referred letters (copy attached), you were once again requested to deposit Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) in this office vide letter no. 6776 dated 29/11/2024 for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days). But, no amount has been deposited by you in this office, so far.

You are therefore, once again requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 (236 days) in Regional Office-2, Ludhiana, immediately.

DA/Copy of letter no. 6776 dated 29/11/2024 alongwith copy of Order no. 466 dated 27.11.2024.

Endst. no. 85

Dated 13/01/2025

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-1, Ludhiana w.r.t. Zonal Office-1, Ludhiana letter no. 6776 dated 29/11/2024.

Environmental Engineer

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

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